IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIFUR CP 60/2002 in OA 155/98 DATE OF ORDER: 84-12003

Laloo Ram Sharma son of Shri Jagdish Harain Sharma by caste Haryana Brahman aged about 33 years resident of Near Railway Station, Bandawalo Ki Dhami, Village and Tehsil Bassi District Jaipur

Applicant

## **VERSUS**

- 1. Upparna Vaisya, Director Doordarshan Hendra, Jaipur.
- Shri Pawan Humar Chopra, Sacratary, Ministry of 2 Information & Broadcasting, Government of India, New Delhim
- Shri S.Y. Kureshi, Director General, Doordarshan Bhawan, Mandi House, New Delhis

Respondents

Mr. V.B. Srivastava, Counsel for the applicants

Ms. Shalini Sheoran, Proxy counsel for Mr. Bhanwar Bagri, Counsel for the respondents.

## CORAM:

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Hon'ble Mr. H.O. Gupta, Member (Admiristrative) Hon'ble Mr. M.L. Chauban, Member (Judicial)

## ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the corder of the Tribunal dated 31.7:3001 passed in OA 155/98@

Motices were issued; The respondent contemners have 2: filed the reply. From the perusal of the reply, it reveals that two juniors to the applicant who were earlier regularised have since been reverted. The third person was senior to the applicant and that Othe fourth person has not yet been regularised. The learned counsel for the applicant submits that since the two persons junior to the applicant, have been reverted, there are vacancies available now and the applicant

should be regularised. We are of the view that no such directions can be given in the Contempt Petition.

3. In view of the reply of the respondents, this Contempt Petition does not survive and accordingly it is dismissed.

Notices are discharged.

(M.L. CHAUHAN)
MEMBER (J)

(H.O. GJPTA) MEMBER (A)

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